

OPEN COURT

Central Administrative Tribunal
ALLAHABAD BENCH
ALLAHABAD

Civil Misc. Contempt Petition No.166 of 2004

In

Original Application No.1357 of 2002

Allahabad, this the 12th day of April, 2005

HON'BLE MR. S. C. CHAUBE, MEMBER-A
HON'BLE MR. K. B. S. RAJAN, MEMBER-J

Ahmad Hussain,
Son of Late Absar Hussain,
Resident of Village and Post Asrawalkala,
District-Allahabad.

.....Applicant

(By Advocate Shri C. P. Srivastava And Shri A.Chandra)

Versus

1. Shri Mathu M. Krlathil,
Chief Engineer (Air Force) Bamrauli,
Allahabad.
2. Shri K. N. Adholekar,
SE, Dir (Personal & Legal),
Air Force, Bamrauli,
Allahabad.

.....Respondents

(By Advocate Sri.....)

O R D E R

HON'BLE MR. S. C. CHAUBE, MEMBER-A

This Contempt Petition has been filed pursuant to direction of this Tribunal passed in O.A. NO.1357/02.

The relevant direction reads as under:

"Accordingly, the Original Application succeeds.
The impugned order dated 15.04.2002 is quashed.
The Competent Authority is directed to pass a fresh order in accordance with law within a

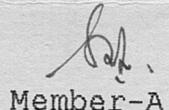
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period of one month from the date of receipt of a copy of this order. No order as to costs."

The applicant has filed Annexure-3 which is an order dated 27.09.2004 in which the relevant order of this Tribunal dated 28.07.2004 passed in O.A. No.1357/02 has been referred to.

2. We have perused the order and found that substantial compliance has been made. In any case, there is nothing to suggest that the delinquent disobeyed the order of this Tribunal. It is also mentioned in the same letter that this letter supersedes this office letter no.951221/SO/14/E1C(2) dated 15 Apr.2002 which was quashed by the Tribunal in the operative portion of the order dated 28.07.2004.

3. In view of these observations, Contempt Petition is disposed of. No case for contempt is made out. In case, the applicant has any grievance pursuant to the action taken by the respondents, he shall be at liberty to seek remedy available to him under law.


Member-J
Member-A

/NEELAM/